

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item 6
CP (IB) No. 29/Chd/Hry/2023
Under Section 9, IBC 2016**

In the matter of:-

Steel India	Vs.	...Petitioner/ Operational Creditor
RCC Infraventures Ltd.		...Respondent/ Corporate Debtor

Present: Mr. Farhad Singh Kohli, Advocate for the petitioner-Operational Creditor.

The present petition has been filed under Section 9 of the Code against the respondent-Corporate Debtor. Heard. Issue notice of this petition to the respondent-corporate debtor for 15.05.2023 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two week thereafter with a copy in advance to the counsel opposite.

List on 15.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

February 09, 2023
PRF